

ing of which a greater amount of coal is needed than is now available, will the hon. Minister take one or two representatives of the coal consumers from the tobacco producing areas of Andhradesa?

Mr. Deputy-Speaker: That is, again, a suggestion for action.

Shri B. S. Murthy: May I know whether any representation has been made to the Government that representatives of the consumers should be on this Board?

Shri K. C. Reddy: The position is this. The Coal Board has been constituted for the specific purpose of taking steps for the safety and conservation of coal in the coal mines.....

Mr. Deputy-Speaker: Hon. Members need not talk among themselves. It is impossible for anybody to hear what is being said on either side.

Shri K. C. Reddy: ...Safety and conservation in coal mines are the main purposes for which the Coal Board has been constituted. In the Coal Board Act, there is provision for the constitution of Advisory Committees to advise the Coal Board with regard to various matters. Some Advisory Committees are already functioning informally, and they will be formally constituted after the rules governing the same have been published and finalised. Representation for the consumers, for scientific talent etc. will be given at that time on these Advisory committees.

Shri B. S. Murthy: May I know when the rules will be published?

Shri K. C. Reddy: Very early.

Mr. Deputy-Speaker: Next question.

NATIONALISATION OF COAL

*1232. **Shri M. Islamuddin:** Will the Minister of Production be pleased to state:

(a) whether there is any scheme before Government for nationalisation of coal;

(b) if so, what are the main features of the said scheme; and

(c) whether any step has been taken to implement the scheme or any part of it?

The Minister of Production (Shri K. C. Reddy): (a) No.

(b) and (c). Do not arise.

Shri M. Islamuddin: May I know whether any compensation will be paid in case of nationalisation?

Mr. Deputy-Speaker: There is no nationalisation contemplation. How does the question of compensation arise?

Next question.

PHILIPPINES INTERNATIONAL FAIR

*1235. **Shri S. C. Samanta:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the Government of India have received an invitation to participate in the Philippines International Fair to be held early in 1953;

(b) if so, whether Government will participate in it officially;

(c) if not, what are the reasons;

(d) whether private parties in India have been asked to participate in the Fair with their exhibits; and

(e) if so, what facilities will these private parties receive from the Government of India or from the Fair Authorities?

The Minister of Commerce (Shri Karmarkar): (a) Yes, Sir.

(b) No, Sir.

(c) The invitation to participate in this Fair was received after Government's programme for exhibitions for the year 1952/53 and the budget estimates therefor had been finalised. The Government were therefore fully committed in other countries and could not undertake an additional exhibition due to want of staff and funds.

(d) Yes.

(e) A circular issued by Government giving full details of the facilities offered by the Government of India as well as by the Philippine Government to intending participants is laid on the Table of the House. [See Appendix VII, annexure No. 53.]

Shri S. C. Samanta: May I know how many parties have applied for space in the proposed Fair within the specified time?

Shri Karmarkar: Twenty parties applied to us for information, and we have supplied the information. As to how many have secured space, we are not in a position to say.

Shri S. C. Samanta: May I know whether any reply has been received from the Director-General of the Fair